

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32864/2013

(From the judgement and order dated 01/07/2013 in WP No.9892/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NOIDA POWER CO.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With appln(s) for permission to file lengthy list of dates and with prayer for interim relief and office report)

Date: 03/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Shanti Bhushan, Sr. Adv.
 Mr. M.G. Ramachandran, Adv.
 Mr. Avinash Menon, Adv.
 Ms. Ranjitha Ramachandran, Adv.
 For Mr. Vishal Gupta, Adv.

For Respondent(s) Mr. Pradeep Misra, Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed for, further two weeks' time is granted to the respondents to file the counter affidavit. The rejoinder affidavit, if any, be filed within two weeks thereafter.

List the matter after four weeks.

Till the next date of hearing, the interim order passed by this Court on 25.11.2013 shall remain operative.

(Sanjay Kumar)	Court Master (Indu Satija)	
	Assistant Registrar	